## Complaints of malpractice during bye-election^

## ◆205. SHRi LAL K. ADVANI: SHRI LAKHAN SINGH;

Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:

(a) the details of complaints relating to bye-elections received by the Election Commission of India in the last twenty month s from the public and political parties about rigging mis\ise of Government power ano money and also  $_0$ f employing ex-da-"oits; and

(b) the steps suggested by the Election Commission of India to Government in this regard?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) A statement received from the Election Commission with respect to details of complaints relating  $t_0$  byeeJections received in the last twenty month<sub>g</sub> by Election Commission from thg public and political parties about rigging, misus<sub>e</sub> of government power and money a<sup>n</sup>d also of employing exdacoits is set out in Annexure I. *[See* Appendix CXXI, Annexure No. 50].

(b) The Commission  $ha_s$  suggested various changes  $in^1$  the electoral system for dealing with the problem. The principal recommendations made by the Election Commission in this behalf are set out in Annexure II. I See Appendix CXXI, Annexure No. 51.]

Further, the Election Commission has, on the eve of each General Election to Lok Sabha/State Assemblies been adopting th<sub>e</sub> practice of issuing suitable guidelines for dealing with the matter. A copy of the Election Commission's letter dated 22nd April, 1980 which contains the guidelines issued in connection with the Genera] Elections to the Legislative Assemblies of certain States is set out in Annexure III. [See Appendix CXXI, Annexure No. 52.]

## Demand of Dhobi<sub>s</sub> for cheaper Soda Ash

\*206. SHRI YOGENDRA SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his attention has been drawn to a new<sub>s</sub> item which appeared in the Economic Times of Calcutta dated the 15th February, 1982 regarding demand<sub>s of</sub> Dhobis asking for cheaper soda ash;

(b) if so, what  $ar_e$  the details in this | regard; and

(c) whether any representations has been received  $i_n$  this connection and  $^{if}$  go, what  $ar_e$  the details thereof  $an_c$ ] what action has been taken by Government thereon?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR); (a) Yes, Sir.

(b) Th<sub>e</sub> news item refers to a memorandum submitted to the Prime Minister by 400 Sarvodaya workers representing dhobis. The memorandum  $i_9$  reported to have alleged that 4 monopoly houses which control production, distribution and pricing o'f soda ash in the country, have made huge profits at the cost of consumers. The memorandum ha<sub>g</sub> sought continuance of the present Import Policy, reduction of import duty, nationalisation of the soda ash industry and issue of directions to the producers to make soda ash available to dhobis at Rs. 1.60 Kg.

(c) A representation has been received by Government from the All India Washermen's Federation. The contents of the representation are